

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 5879/Del/2019 & 5880/Del/2019  
Assessment Years: 2011-12 & 2015-16**

Shri Ajay Gupta, C-207, Satya Shanti Apartments, Sector 13, Rohini, New Delhi-110085 (PAN: AAFPG5149K)	vs	Income Tax Officer, Ward 61(4), New Delhi.
(Appellant)		(Respondent)

**Appellant by: None  
Respondent by: Shri M. Barnwal, Sr. DR**

**Date of hearing : 25.03.2021**

**Date of pronouncement : 25.03.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

These appeals by the assessee are directed against the order of learned Commissioner of Income Tax(A)-38, Delhi dated 28.01.2018 and pertain to assessment years 2011-12 and 2015-16 respectively.

2. The learned counsel for the assessee, vide his letter dated 20<sup>th</sup> March, 2021, has requested for withdrawal of the appeals and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years

under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 25<sup>th</sup> March, 2021.

**Sd/-**

**(SUDHANSHU SRIVASTAVA)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar